

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-517
Appeal-64/252/ND/2024

IN THE MATTER OF:

Avaana Software and Services Pvt. Ltd.

.....Applicant

Vs.

ROC and Anr.

.....Respondent

SECTION

U/s 252

Order delivered on 03.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Avneesh Arputhum, Mr. Ankit Sharma, Adv.
For the Respondent :
For the IT Dept. : Mr. Parth Semwal, Mr. Abhishek Maratha, Mr. Apoorv
Agarwal, St. Counsels
For the RoC : Mr. Aakash Sharma, Adv.

ORDER

Ld. Counsel on behalf of the Appellant is present. Ld. Counsel on behalf of the Respondent (RoC) is present and sought time to file their response. Ld. Counsel on behalf of the Income Tax Department is also present and sought time to file their report. Time prayed for RoC and Income Tax Department is granted. List the matter on **04.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)